SUBJECT:- LANDLOCKED PROPERTIES AND MOTORABLE ACCESS RIGHTS TO GOAN FAMILIES TO BE ANSWERED ON 08-08-2025.

STARRED LAQ NO. 002C TABLED BY SHRI, VIJAY SARDESAI, MLA AND SHRI CARLOS FERREIRA, MLA REGARDING LANDLOCKED PROPERTIES AND MOTORABLE ACCESS RIGHTS TO GOAN FAMILIES TO BE ANSWERED ON 08-08-2025.

*	QUESTION	ANSWER
	Will the Minister for Revenue be pleased to refer to the reply of Starred LAQ 002C of 02.08.2024 and State:	By Shri Atanasio Monserrate, Hon'ble Revenue Minister
a.	the current status and specific findings of the committee appointed to examine the issue of motorable access for poor Goan families living in small landlocked properties as replied to clause (a) of the said LAQ and provide a timeline for the finalization and implementation of its recommendations;	Sir, a committee was constituted vide Order No. 1/1/CallingAttention/2023/118 dated 05/02/2024. The committee, chaired by the Chief Town Planner and comprising representatives from key departments including Revenue, Settlement and Land Records, PWD, Directorate of Panchayats, Directorate of Municipal Administration, and the Additional Collectors of both districts, has held three meetings so far. As on date, 254 applications relating to landlocked properties have been received. However there is no specific time-frame given to the Committee. All efforts are made to expeditiously resolve the issue.
b.	the specific steps the Disaster Management Authority has implemented or planning to implement to ensure emergency services like fire brigades and ambulances that can reach the significant percentage of houses in Goa that lack motorable access, especially in the light of the acknowledged risk during disasters and health emergencies, as replied to clause (b) of the said LAQ with a timeline required for such implementation;	The Goa State Disaster Management Authority under the State Disaster Management Plan – 2024 has made a provision wherein the use of air force

		Services uses the services of helicopters and Motorcycle Response Unit in emergency. Hose pipes of 22.5 metres length are also used by the Fire & Emergency Services to douse the fire. Additionally, bike ambulances are also deployed to attend to health emergencies. The State Disaster Response Force (SDRF) and District Disaster Management Authorities (DDMAs) have launched community-based volunteer programs such as Aapda Mitra and Aapda Sakhi. These trained volunteers, who are equipped with first aid, firefighting, and search and rescue skills, act as first responders in areas inaccessible to emergency
c.	whether the road access shown in survey plans does not confer legality as replied to clause (c) of the said LAQ; if so, the measures the Government is taking to regularize all road accesses shown in the survey plans to facilitate actual road construction and whether a specific policy or legal framework is being drafted to address this long-standing issue;	vehicles. Government is currently examining the formulation of a comprehensive legal and policy framework to regularize such access.
d.	by when the Government will carry out an exercise to show all roads and traditional access on the survey plans; and	The committee constituted has been tasked with identifying existing traditional accesses and motorable roads that have not yet been reflected on the official survey plans. The committee is undertaking detailed field inspections and stakeholder consultations to verify these accesses and recommend appropriate updates to the survey maps. This exercise is currently under process.
e.	with regards to complaints of obstruction of traditional access as	The details are as per Annexure 'A'

mentioned in Annexure 'B' of the reply to the above referred LAQ 002C clause (e), state the current status of resolution and whether legal or administrative action has been concluded with documentational proof for cases where access has been restored including photographs or site verification reports?
